

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.21
IA Nos.393 & 394/2024 in
C.P. (IB) No.147/BB/2022

IN THE MATTER OF:

Bank of Baroda ... Petitioner
Vs.

Mr. Manohar Satramdas Agicha ... Respondent

Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016

Order delivered on: 19.06.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Sharan A. Kukreja with
Shri Abhijna S.
For the Resolution Professional : Shri Bhupendra Dave
For the Respondent : Ms. Sanjana M.

ORDER

I.A. No.393/2024

1. This Application has been filed by Resolution Professional seeking to condone the delay of 66 days in filing the report of RP.
2. Heard the Ld. Counsel for the Applicant.
3. In the circumstances, and for the reasons mentioned in the application, the instant I.A. is allowed by condoning the delay of 66 days in filing the report of RP.
4. **Accordingly, I.A. No.393/2024 is hereby disposed of.**

I.A. No.394/2024

1. Heard the Ld. Counsels for the Parties.
2. The Ld. Counsels for the Petitioner and the Respondent is directed to comply with the order dated 29.04.2024, within a period of one week.
3. List the matter on **30.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)